

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 211 OF 2018 &
IA NOS. 995 OF 2018

Dated: 8th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tata Prasanna Kumar
Versus

...Appellant(s)

Karnataka Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Pallavi Sengupta
Mr. Balaji Srinivasan for R-2

ORDER

Another four weeks' time is granted at the request of learned counsel appearing for the Appellant to file rejoinder i.e. on or before 07.05.2019 after duly serving copy to the other side.

List the matter on **14.05.2019** as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member